

COMMITTEE ON PUBLIC UNDERTAKINGS

FIRST REPORT

Shri D. N. Tiwary (Gopalganj): Sir, I beg to present the First Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee (Third Lok Sabha)—Export Risks Insurance Corporation Limited, Bombay (now transformed into Export Credit and Guarantee Corporation Limited, Bombay).

(2) Discussion and voting on the Demands for grants in respect of the General Budget in the order announced by me on the 9th June, 1967.

(3) Discussion under rule 193 on the statement made by the Minister of Home Affairs on 22nd June, 1967, regarding emergency, on Monday, the 26th June, 1967 at 4 P.M.

A statement showing the likely dates on which the Demands of individual Ministries are expected to come up for discussion on the basis of time allotted for each Ministry is being separately furnished to the Lok Sabha Secretariat for circulation to Members.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

FIRST REPORT

Shri Thirumala Rao (Kakinada): Sir, I beg to present the First Report of the Committee on Absence of Members from the Sitzings of the House.

13.14 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Five Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): With your permission, Sir, I rise to announce that Government Business in this House from 26th June, 1967 up to 21st July, 1967 will consist of:—

(1) Consideration of any partly discussed Government business carried over from today's Order Paper.

Shri A. B. Vajpayee (Balrampur): What decision is to be taken?

Shri Surendranath Dwivedy: The decision whether the emergency should continue or should not continue. The House should have an opportunity to express its opinion on this matter.

Mr. Deputy-Speaker: Once a discussion for a short duration has been accepted under rule 193, it is difficult for me to change it now.

Shri Surendranath Dwivedy: A notice under rule 184 will give the House an opportunity to move amendments to the motion, whereas under rule 193 there will be a mere discussion only. When notices had been given under rule 184, why has a discussion been fixed under rule 193.